

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

[ 3418 ]

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 29052 OF 2024**

**Between:**

Pendala Niveditha, D/o Pendala Ganesh, Age 19 years, Occ Student, R/o Chintamadaka village, Siddipet mandal, Siddipet district, Telangana state. Roll No 4222020508, NEET All India Rank 344809, Category Rank 160324

**AND**

**...PETITIONER**

1. The State of Telangana, Represented by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat, Hyderabad
2. KalojiNarayanaRao University of Health Sciences, Represented by its Registrar, Warangal
3. Convenor, MBBS/BDS 2018, C/o.KalojiNarayan Rao University of Health Sciences, Warangal.
4. Medical Council of India, Represented by its Board of Governors, Through Joint Secretary Pocket 14. Sector-8, Dwaraka, New Delhi.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Writ of direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2 in not considering the Petitioner for counseling and admission into the MBBS/BDS Course under Category B , C and mopup rounds for the Academic year 2024-2025 as illegal, arbitrary and unconstitutional and consequently, direct the Respondents to consider and include the names of the Petitioner in the counseling and admission into the MBBS/BDS Course under Category B, C and mopup rounds for the academic year 2024-2025.

**IA NO: 1 OF 2024**

Petition under Sect on 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to directing the 2<sup>nd</sup> Respondent to consider the Petitioner request under Category B, C and mopup rounds in the counseling and admission into the MBBS/BDS Course for the Academic Year 2024-2025, pending disposal of the above Writ Petition and to pass such other or further orders as this Hon'ble Court pending disposal of the above writ petition

**Counsel for the Petitioner: SRI. P. RAVI FOR SRI BHASKAR POLURI**

**Counsel for the Respondent No.1: SRI T. RAMESH,  
AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent Nos.2to3: SRI A. PRABHAKAR RAO,  
SC FOR KNRUOHS**

**Counsel for the Respondent No.4: Ms. G. SRI RANGA PUJITHA**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.29052 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P. Ravi, learned counsel represents  
Mr. Bhaskar Poluri, learned counsel for the petitioner.

Mr. T. Ramesh, learned Assistant Government  
Pleader for Medical, Health and Family Welfare  
Department for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel  
for Kaloji Narayana Rao University of Health Sciences  
(hereinafter referred to as 'the University') representing  
respondent No.2.

2. With the consent of the parties, the matter is heard finally.
3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon’ble Court may be pleased writ or direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondents particularly respondent No.2 in not considering the petitioner for counselling and admission into the MBBS/BDS course under category B, C and mopup rounds for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the names of the petitioner in the counselling and admission into the MBBS/BDS course under category B, C and mopup rounds for the academic year 2024-25 and to pass such other or further orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under B, C and mopup rounds. Therefore, the University is not permitting the petitioner to seek

admission under B, C and mopup rounds. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a

period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- A.SRINIVASA REDDY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat, T.S., Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal
3. The Convenor, MBBS/BDS 2018, C/o. Kaloji Narayan Rao University of Health Sciences, Warangal.
4. The Board of Governors through Joint Secretary, Medical Council of India, Pocket 14, Sector-3, Dwaraka, New Delhi.
5. One CC to SRI. P. BHASKAR, Advocate [OPUC]
6. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
7. One CC to Ms. G. SRI RANGA PUJITHA, Advocate [OPUC]
8. One CC to SRI. SRI A. PRABHAKAR RAO, SC FOR KNRUOHS [OPUC]
9. Two CD Copies

**B M  
PSK**

CC TODAY

HIGH COURT

DATED:21/10/2024



ORDER

WP.No.29052 of 2024

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

⑫ Copies  
Sms  
22/10/24